

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 345/MP/2026

Subject : Petition under section 79(1) of the Electricity Act, 2003 read with Regulation 36(3) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 seeking approval for reimbursement of expenditure towards establishment of Centralized Security Operation Centre (OT SOC) for substations as additional Operation and Maintenance expense (On admission)

Petitioner : JBVNL

Respondent : NTPC Limited

Date of Hearing : **13.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Kumar Anurag Singh, Advocate, JBVNL
Shri Zain A Khan, Advocate, JBVNL
Ms. Ekta Bharati, Advocate, JBVNL
Shri Dev Aaryan, Advocate, JBVNL
Shri Ashutosh K. Srivastava, Advocate, NTPC
Shri Aashwyn Singh, Advocate, NTPC
Ms. Ananya Datta, Advocate, NTPC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the present Petition has been filed challenging the impugned Invoice Summaries dated 17.4.2026 and 12.5.2026, whereby the Respondent has sought recovery of Ash Transportation Expenses for the period from 1.4.2024 to 31.3.2026, aggregating to approximately Rs. 297.85 crore, on the basis of the CERC (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2026, notified on 20.3.2026. The learned counsel further submitted that the said amendment operates prospectively from 20.3.2026 and does not authorise retrospective recovery for any period prior thereto. He added that the said demands have been raised without furnishing the requisite documents and satisfying the conditions stipulated under the regulations, including the Auditor Certificate, certificates of delivery, details regarding award of the ash transportation contract through transparent competitive bidding, adjustment of revenue generated, and compliance with the Ministry of Power guidelines dated 30.1.2026. He further requested that the Commission admit the matter.

2. The Commission, after hearing the parties, observed that subject of the Petition is to be corrected by the Petitioner within a week and directed as under:



- a) Admit the Petition and issue notice to the Respondent.
 - b) The Respondent to file reply by **22.9.2026**, after serving a copy on then Petitioner, who may file its rejoinder, if any, by **15.10.2026**.
3. The Petition shall be listed for hearing on **5.11.2026**.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

